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CHANGE OF NAME

NOTE
Collect the full copy of Newspaper for the submission in passport office.

I , SHAIKH MOHAMMED ASIF ALSO KNOWN AS SHAIKH MOHD ASIF SAMIULLAH HAVE CHANGED MY NAME TO MOHAMMED ASIF SAMIULLAH CHAUDHARY VIDE AADHAR . CL-008

I, SHAIKH JAVED AHMED ALSO KNOWN AS SHAIKH JAVED AHMED SAMIULLA HAVE CHANGED MY NAME TO JAVED AHMED SAMIULLAH CHAUDHARY VIDE AADHAR. CL-009

CHANGE OF NAME

I, SHAIKH MOHAMMED REHAN ALSO KNOWN AS SHAIKH MOHD REHAN SAIMULLAH HAVE CHANGED MY NAME TO MOHAMMED REHAN SAMIULLAH CHAUDHARY VIDE ADHAR. CL-010

I HAVE CHANGED MY NAME FROM 'MOHAMMED ARMAAN KHAN' TO 'MOHAMMED ARMAAN MOAZZAM ALI KHAN' AS PER AADHAR. CL-301

I, MOHAMMAD DANISHWAR ABUZAR KHAN R/O MIRA ROAD DECLARE THAT NAME ON PASSPORT MOHAMMED DANISHWAR KHAN AND ON EDUCATION CERT. KHAN DANISHWAR ABUZAR ARE ONE AND THE SAME, NAMELY MYSELF. I HAVE CHANGED MY NAME TO MOHAMMAD DANISH ABUZAR KHAN (GAZETTE M-1822481) CL- 330

I HAVE CHANGED MY OLD NAME FROM "SWETA AMIT SHAH" TO A NEW NAME "DHARA AMIT SHAH", AS PER AFFIDAVIT DATED 20TH OCTOBER 2023. CL-401

I HAVE CHANGED MY NAME FROM ASHA AGARWAL TO ASHA MUKUL AGRAWAL AS PER DOCUMENTS. CL-501

WE MR. MUKUL MAHAVIR AGRAWAL AND MRS. ASHA MUKUL AGRAWAL HAVE CHANGED OUR MINOR SON'S NAME FROM AAKRIT AGARWAL TO AAKRIT MUKUL AGRAWAL AS PER DOCUMENTS. CL-501 A

WE MR. MUKUL MAHAVIR AGRAWAL AND MRS. ASHA MUKUL AGRAWAL HAVE CHANGED OUR MINOR SON'S NAME FROM SAAKRIT AGARWAL TO SAAKRIT MUKUL AGRAWAL AS PER DOCUMENTS. CL-501 B

I HAVE CHANGED MY NAME FROM RAJESH LAKARI TO RAJESH PASKU LAKRI AS PER DOCUMENTS. CL-501 C

I HAVE CHANGED MY NAME FROM LUSI RAJESH LAKARI TO LUCY RAJESH LAKRI AS PER DOCUMENTS. CL-501 D

I HAVE CHANGED MY NAME FROM SANAH SAJID TELWALA TO SANA FAIZAN MANDAI AS PER DOCUMENTS. CL-501 E

I HAVE CHANGED MY NAME FROM FAIZAAN ZUBAIR MANDAI TO FAIZAN ZUBER MANDAI AS PER DOCUMENTS. CL-501 F

I HAVE CHANGED MY NAME FROM GUNWANTI LAJPATRAI MOTWANI TO SUNITA LAJPATRAI MOTWANI AS PER DOCUMENTS. CL-734

CHANGE OF BIRTHDATE

I MOHAMMED ARMAAN MOAZZAM ALI KHAN HAVE CHANGED MY DATE OF BIRTH FROM '17-01-2003' TO '17-01-2004' AS PER ORIGINAL BIRTH CERTIFICATE. CL-101

NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that following share certificate of **ABB India Ltd.** having its registered office at 3rd floor, Plot No. 5 & 6, 2nd stage, Peenya Industrial Area IV, Bengaluru, Karnataka - 560058.
Registered in the name of **Hoshang Nariman Khumbatta** and joint holder **Meher Hoshang Khumbatta** have been lost by them **Folio No. H0001361.**

No. of Securities held	Security Certificate No.	Dist. No. From	Dist. No. To
50	905493	7806328	7806377
42	905667	7806378	7806419
50	905406	7806420	7806469
24	905494	7806470	7806493
1	905255	9853846	9853846
100	905377	12512298	12512397
89	905495	24555679	24555767
50	255717	37364455	37364504
50	255718	37364505	37364554
10	255719	37364555	37364564
5	255720	37364565	37364569
1	255721	37364570	37364570
1	255722	37364571	37364571
1	255723	37364572	37364572

The above share certificates are lost or misplaced and the undersigned has/have applied to the company to issue duplicate certificates for the said shares.

Any person who has any claim in respect of the said share certificate should lodge such claim in writing with the company its Register and Transfer Agents **KFin Technologies Limited,** Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad - 500032.

Within 30 days of publication of this notice after which no claim will be entertained and the company shall proceed to issue duplicate share certificates.

Place : Mumbai
Date : 23.10.2023

Name of Shareholders
Hoshang Nariman Khumbatta
& Meher Hoshang Khumbatta

FORM NO. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/126/2023
PUNJAB NATIONAL BANK
Versus
NEXUS SYNTHETICS & Ors

To
(CD- 1) NEXUS SYNTHETICS
At Gala 4, Building No. B/8, Pritesh Complex Village Val, Dapoda, Tal. Bhivandi, Maharashtra — 421 302.
(CD-2) MR. BHUPEN RAMESH GUPTA,
At 306, Silver Palm Residency, Anjur Phata, Bhiwandi - 421302.
And Also At Gala 1, Building No. B/8, Pritesh Complex Village Val, Dapoda, Tal. Bhivandi, Maharashtra - 421 302.
(CD- 3) MR. CHETAN DHIRAJLAL GUDHKA,
H. No. 340, Narayan Compound, New Kaneri, Bhiwandi! 421 302.
And Also At Gala 1, Building No. B/8, Pritesh Complex Village Val, Dapoda, Tal. Bhivandi, Maharashtra - 421 302.
(CD- 4) MRS. JAYSHREE CHETAN GUDHKA,
Flat No. 202, Building No. 10/8, Ashok Nagar, Kalyan Road, Bhiwandi, Dist - Thane, 421 302.
(CD- 5) MR, DHIRAJLAL JIVRAJ GUDHKA (HUF)
THROUGH ITS KARTA MR, DHIRAJLAL JIVRAJ GUDHKA,
(CD-6) MRS. PRAFULLABEN DHIRAJLAL GUDHKA
Both Having Address At Flat No. 202, Building No. 10/B, Ashok Nagar, Kalyan Road, Bhiwandi, Dist - Thane, 424 302.
And 1102, Moksha Mahal, P.K. Road, Mulund (west), Mumbai - 400 080

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in **OA/664/2019** an amount of **Rs 3,42,39,877.44 (Rupees Three Crores Forty Two Lakhs Thirty Nine Thousands Eight Hundred Seventy Seven and paise Four Four Only)** along with pendent lite and future interest @ 13.60 % Simple Interest Yearly w.e.f. 16/08/2019 till realization and costs of **Rs 1,75,000/- (Rupees One Lakh Seventy Five Thousands Only)** has become due against you (Jointly and severally).
2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4, You are hereby ordered to appear before the undersigned on **07/11/2023 at 11:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other Processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: **01/09/2023**

seal

Recovery Officer - I
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [rule-8(1)]
POSSESSION NOTICE (for Immovable property)

Whereas, the Authorized Officer of Secured Creditor under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 25-09-2020 calling upon the borrower 1) Mrs.(DR) Sujaya Jaydeep Banerjee (borrower) 2.Mr.R.Rajeshwar Upadhyaya (Guarantor)bearing Loan Account No. 827440 [500-0019899] to repay the amount mentioned in the notice being ₹ 87,78,655.33ps (Rupees Eighty Seven Lakhs Seventy Eight Thousand Six Hundred Fifty Five and Thirty Three Paisa Only)** up to 25.09.2020 within 60 days from-the date of receipt of the said notice.

That Dewan Housing Finance Limited(hereinafter referred as DHFL) has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited acting in its capacity as trustee of **EARC TRUST SC-371** (herein after referred to as "EARC") vide Assignment Agreement dated 04.10.2019 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the DHFL and all the rights, title and interests of DHFL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 **on this the 20th day of October of the year 2023.**

The borrower(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited for an amount of ₹ 87,78,655.33ps (Rupees Eighty Seven Lakhs Seventy Eight Thousand Six Hundred Fifty Five and Thirty Three Paisa Only)** up to 25.09.2020 and interest thereon.

DESCRIPTION OF SECURED ASSET
SCHEDULE PROPERTY

All That Piece And Parcel Of N.A Land Bearing Plot No.03 Admeasuring 704.Sq.Meters Out Of The Said Land Along With Bungalow/Villa Admeasuring 156sq.Mt Approximately Equal To 1677sq.Ft (Built Up Area) In The Scheme Of VILLA MONTANA At Mouje Vare, Tal.Karjat, Dist. Raigad Bearing Survey NO.117 Hissa No.1A, & Survey No.118, Hissa No.1A/1 And Bounded By East : 6.0'ft Wide Road; West: Forest Land Boundaries; North: Plot NO.04, Survey No.195; South: Plot NO.2,Survey No.195 MORE FULLY DESCRIBED IN DOC NO. 7735/2013 DATED:26.11.2013 REGISTERED AT SRO KARJAT, MAHARASHTRA.

Place: Karjat
Date: 20.10.2023

Sd/- Authorized Officer
Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 371)

Edelweiss
Asset Reconstruction

[See Regulation 33(2)]By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703.

SHOW CAUSE TO ATTACHMENT OF IMMOVABLE PROPERTY UNDER PROVISIONS OF THE SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/302/2019
UNION BANK OF INDIA
Versus
M/S. NIHAR COTSPIN PVT. LTD

To,
CD 2) MR. CHIRAG SURESH THAKKAR
CD 3) MRS. REEMA CHIRAG THAKKAR
(CD 4) MRS. SONAL SURESH THAKKAR
ALL HAVING ADDRESS AT- H - NO. 1025, ASHISH APARTMENT, PADMANAGAR, BHIWANDI, THANE DIST – 421 302.

Whereas the Recovery Certificate issued in **OA/406/2018** passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) an amount of **Rupees Twelve Crores Fourteen Lakhs Sixty Two Thousands One Hundred Twenty One and paise Two Six Only)** along with pendent lite and future interest @ 11.00 % Simple Interest Yearly w.e.f. **23/02/2018** till realization and costs of **Rs 1,75,000/- (Rupees One Lakh Seventy Five Thousand Only)** has become due against you (Jointly and severally/ Fully/Limited), and whereas the said has not been paid.
4. You are directed to appear before the Recovery Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) on **14/12/2023 at 11.30 A.M.** and to show cause why the below said property should not be attached. You are also restrained from creating any third-party interest in this property till further order(s).

PROPERTY DETAILS
1. Flat No. 102, 1st Floor In "B" Navkar Residency Mouje Bhiwandi, Nizampur City, Bhiwandi, Dist- Thane Owner Mrs. Reema Chirag Thakkar.
2. Flat No. 1001, In The Building Complex Of 1B, Siddhanchal Elite, Vasant Vihar, Thane 400610. Jointly Owned By Mr. Chirag Suresh Thakkar And Mrs. Reema Chirag Thakkar.
3. All That Piece And Parcel Of Flat No. 2,3 & 4 On 1st Floor, In The Building Known As "Ashish Apartment" Situated On Plot No. 1025, Bearing S No. 33, H. No. 4 Mouje Kamatnagar, Padmanagar, Bhiwandi Dist - Thane. Jointly Owned By Mr. Chirag Suresh Thakkar And Mrs. Sonal Suresh Thakkar.
4. All That Piece And Parcel Of Sub Plot No. 1, Admeasuring To Area 162.64 Sq. Mtrs. And No.2 Admeasuring Area 183.55 Sq. Mtrs. Alingwith Unit/premises Constructed Mouje With Other Structures, Fixtures Ect. Bearing S. No. 22, H. No. 29, Shelar, Padmanagar, Bhiwandi Dist – Thane. Jointly Owned By Mr. Chirag Suresh Thakkar And Mrs. Sonal Suresh Thakkar.
5. Take Notice That In Default, Action As Per Law Shall Be Taken.

Given under my hand and the Seal of the Tribunal, on this Date 09/10/2023

Seal

Sd/-
Recovery Officer-1
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. TRIUMVIRATE SONS ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	**Triumvirate Sons Enterprises Private Limited**
2	Date of incorporation of corporate debtor	24/03/2006
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U51900MH2006PTC160697**
5	Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6	Insolvency commencement date in respect of corporate debtor	**October 21, 2023** (NCLT, Mumbai Bench passed Order dated **October 20, 2023** C.P. (IB)/120 (MB)/2023. Order received by Interim Resolution Professional on **October 21, 2023.**
7	Estimated date of closure of insolvency resolution process	**April 18, 2024** 180 days from the date of commencement of CIRP i.e. **October 21, 2023.**
8	Name and registration number of the insolvency professional acting as interim resolution professional	**IP Rathin Amishbhai Majmudar IBBI/IPA-001/IP-P02576/2021-2022/13928 AFA Valid Till 20/11/2023**
9	Address and e-mail of the interim resolution professional, as registered with the Board	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad - 380015. **Email : info@carathin.com; cirp.triumvirate@gmail.com**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**Truue IPE (P) Ltd.** D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad - 380060. **Email : cirp.triumvirate@gmail.com**
11	Last date for submission of claims	**November 4, 2023** i.e., 14 days from appointment date of CIRP order received on **October 21, 2023.**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	i) Weblink : **www.ibbi.gov.in/home/downloads** ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at : **info@carathin.com; cirp.triumvirate@gmail.com** iii) website at : **www.t-ipe.com** Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Triumvirate Sons Enterprises Private Limited on October 20, 2023. The order received by Interim Resolution Professional on October 21, 2023.

The creditors of M/s. Triumvirate Sons Enterprises Private Limited are hereby called upon to submit their claims with proof on or before November 4, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai
Date : 23.10.2023

IP Rathin Amishbhai Majmudar
(Interim Resolution Professional)
Regn. No.: IBBI/IPA-001/IP-P02576/2021-2022/13928

Public Notice for a claim against the sale of property

Ref: - Custodian Report No. 16 of 2023
In the Special Court (Torts) Act 1992.

NOTICE is at this moment given that Mr. Ashish Karan Gharde and Mr. Moti Maniyar through the custodian has submitted a bid for the purchase of flat No. 301 & 202 in CHS Ltd. Juhu, Mumbai on 03rd May 2023. In the custodian report no. 10 of 2022 in Misc. application no. 52 of 2012 with execution application no. 01 of 2013 of the sale of flat nos. 202 and 301 located at Vandana CHS Ltd. Juhu Church Road, Santacruz (W), the above-mentioned property belonging to Late Smt. Sushila and Niranjan J. Shah, Partners of M/s. Romil Exports, who is the judgments debtor of Orion Travels PVT. Ltd and Late Shri Harshad S. Mehta notified entities. Any person having any right, title, interest, claim, or demand of any nature whatsoever in respect of the said-mentioned flat, is hereby required to make the same known in writing along with the documentary proof thereof, to the undersigned at D.V. Legalitys, 175D, B wing, express zone mall, W. E, Highway, Malad east Mumbai - 400097, Mob- 9702017208 within 14 (fourteen) days from the date of publication hereof, failing which the negotiations shall be completed, without any reference to such claims and the claims if any, shall be deemed to have been given up or waived.

Sd/-
Mr. Ashish Ghadre and Mr. Moti Maniyar
G- 178, Expresszone Mall,
Malad (E), Mumbai- 400097.

Place : Mumbai Date : 23/10/2023

Form No. INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014] Before the Central Government Regional Director, Western Region In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of
DEVASHISH POLYMERS PRIVATE LIMITED
CIN: U25209MH1996PTC098680
having its registered office at Famous Cine Building, 20, Dr. E. Moses Road, Mahalaxmi, Mumbai-400011
...............Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21.10.2023 to enable the company to change its Registered Office from "State of Maharashtra" to "State of Gujrat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region at the address Regional Director Western Region, 'Everest' 5th Floor, 100, Netaji Subhash Marg, Mumbai-400002 within fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at Famous Cine Building, 20, Dr. E. Moses Road, Mahalaxmi, Mumbai-400011.

For and on behalf of the Applicant
DEVASHISH POLYMERS PRIVATE LIMITED

Sd/-
Charulata Aditya Mody
Director
DIN: 00121478

Date: 22.10.2023
Place: Mumbai

IN THE COURT OF SMALL CAUSES AT MUMBAI
R.A.E. SUIT NO. 701 OF 2023

1. M/S MAHAVIR DHAM LLP
A Limited Liability Partnership Registered under LLP Act 2008 Having its principle place of business at at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001 Through its Partner Piyush Amarshi Nishar
2. PIYUSH AMARSHI NISHAR
An adult aged about 42 years, Occ: Business Hindu, Indian Inhabitant, having address at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001
3. PREETI PIYUSH NISHAR
An adult aged about 41 years, Occ-Business Hindu, Indian Inhabitant, having address at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001
...Plaintiffs

VERSUS

VEENABEN SURESH JAIN
An Adult, Age Not Known, Occ - Not Known Hindu, Indian Inhabitant, having address at Unit No. 4, First floor, Chandamal Mansion now Known as Mahavir Dham LLP, 429-435, Kalbadevi Road, Mumbai 400 002 ... Defendant

To,
The Defendant abovenamed,
WHEREAS, the Plaintiffs abovenamed have instituted the above suit against Defendant praying therein that the Defendant be ordered and decreed to handover quiet, vacant and peaceful possession of the Suit premises viz. at 1st Floor of the Suit Building being Unit No. 4 situated at Chandamal Mansion, now known as Mahavir Dham LLP situated at 429-435, Kalbadevi Road, Mumbai 400 002 to the Plaintiffs and also the Hon'ble Court be pleased to order an inquiry under Order 20, Rule 12 of C. P. C. 1908 for determination of mesne profits in respect of Suit Premises and for such other and further reliefs, as prayed in the Plaint.
THESE ARE to charge and command you Defendant abovenamed, to file your Written Statement in this Court within 30 days from the date of the receipt of the summons, and personally to appear before the Hon'ble Judge presiding in Court Room No. 10, 4th Floor, Old Building, Small Causes Court. L. T. Marg, Mumbai - 400 002, on 30th October, 2023 at 2.45 p.m., in person or through authorized Pleader duly instructed to answer the Plaint of the Plaintiffs abovenamed.
Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence.
YOU may obtain the copy of the said Plaint from the Court Room No. 10 of this Court.

Given under seal of the Court, this 13th day of September, 2023
SEAL
Sd/-
I/c Registrar

PUBLIC NOTICE

Our client, Axis Bank Ltd,("Bank") states that Mr.Swapnil Sadanand Mungekar & Mrs. Megha Mungekar are the absolute owners of the property being Flat No.204, 2nd Floor, A-Wing, Harishchandra Apartment, Sai Srushti Residency, Harishchandra Chsl., Dawale, Thane -400612.
The Original of the said document being 1) Original Registered Agreement No.TNN-1/5546/2016 dated 11/05/2016 between M/s. Sai Shrushti Enterprises (as "Promoters" therein) & Mr. Swapnil Mungekar &Mrs. Megha Mungekar (as "Purchasers" therein) along with stamp duly stamp duty receipt. (2) Original Registration Receipt No. 5748 dated 11/05/2016 in favour of Shri. Swapnil Mungekar. (3) Original Index –II No.TNN-1/5546/2016 dated 11/05/2016 were misplaced by our client, while in their custody. The said property is in possession of Mr.Swapnil Sadanand Mungekar & Mrs. Megha Mungekar and is absolute free from any encumbrance whatsoever.
If any person has any claim or interest over the said property, he/she is requested to forward their claims along with the relevant document to us within 15 days of this public notice. If we do not receive any claim from any person within 15 days, it will be strictly presumed that this property is absolutely free from any claim or encumbrance and no one has any claim over this property.

Date : 23/10/2023.
Place : Thane

Sachin Kamble
Advocate High Court
Address: 101, 1st Floor, Manas Building, Kharkar Ali, Thane (west) – 400 601.
Mob: 9833503652.

PUBLIC NOTICE

This is to give notice to the Public at large that our client **TANSUKH RAMJIBHAI SONI** who is the sole owner of the property more particularly described in the schedule is now intending to mortgage the schedule property with **SVC Co-operative Bank Ltd. S. V. Road, Branch, Mumbai** for securing the loan facility.
Any person having any claim or claiming any right, title, interest or claim in respect of the said property or possession of the said property in any manner including by way of any agreement, undertaking, agreement for sale, transfer, exchange, conveyance, assignment, charge, mortgage, gift, trust, inheritance, lease, lien, monthly tenancy, leave and license, partnership, joint venture, easement, right of prescription, any adverse right or claim of any nature whatsoever, disputed suit, decree, order, restrictive covenants, order of injunction, attachment, acquisition or otherwise upon and required to make the same known to the undersign in writing within **14 days** from the date of publication hereof either by hand delivery against proper written acknowledgement of the undersigned or by the Registered Post AD failing which any such claim shall be deemed to be waived and/or abandoned.

SCHEDULE OF THE PROPERTIES

Flat No.C-701, Adm. 360 sq. ft. Carpet Area (which area is inclusive of additional carpet area of 120 sq. ft. purchased by the tenants from the developers), on 7th Floor, in C Wing, in the building known as "OM FORTURE", situated at land adm. 3980.90 sq. mtrs. forming part of T. P. Scheme No.III, bearing CTS No.104-A, Final Plot No.75, of Village Kanheri (Borivali), Taluka Borivali, in the Registration District and Sub-District of Mumbai Suburban District in Greater Mumbai in P/South Ward of Municipal Corporation.

Adv. Parineet Saratkar
Partner
M/s. SSP Legal
Advocates & Consultants
17-B, 3rd Floor, Krishna Niwas, 281 SBS Road, Fort, Mumbai-400 001

Place: Mumbai **Date:**23/10/2023

IN THE COURT OF SMALL CAUSES AT MUMBAI
R.A.E. SUIT NO. 702 OF 2023

1. M/S MAHAVIR DHAM LLP
A Limited Liability Partnership Registered under LLP Act 2008 Having its principle place of business at at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001 Through its Partner Piyush Amarshi Nishar
2. PIYUSH AMARSHI NISHAR
An adult aged about 42 years, Occ: Business Hindu, Indian Inhabitant, having address at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001
3. PREETI PIYUSH NISHAR
An adult aged about 41 years, Occ-Business Hindu, Indian Inhabitant, having address at 21, 3rd Floor Mahavir Villa, 149/151, Perin Nariman Street, Fort, Mumbai 400 001
...Plaintiffs

VERSUS

CHATRABHUJ RATANLAL PAWAR; An Adult, Age Not Known, Occ - Not Known Hindu, Indian Inhabitant, having address at Unit No. 2, First floor, Chandamal Mansion also Known as Mahavir Dham LLP, 429-435, Kalbadevi Road, Mumbai 400 002. ... Defendant

To,
The Defendant abovenamed,
WHEREAS, the Plaintiffs abovenamed have instituted the above suit against Defendant praying therein that the Defendant be ordered and decreed to handover quiet, vacant and peaceful possession of the Suit premises viz. at 1st Floor of the Suit Building being Unit No. 2 situated at Chandamal Mansion, now known as Mahavir Dham LLP situated at 429-435, Kalbadevi Road, Mumbai 400 002 to the Plaintiffs and also the Hon'ble Court be pleased to order an inquiry under Order 20, Rule 12 of C.P.C. 1908 for determination of mesne profits in respect of Suit Premises and for such other and further reliefs, as prayed in the Plaint.
THESE ARE to charge and command you Defendant abovenamed, to file your Written Statement in this Court within 30 days from the date of the receipt of the summons, and personally to appear before the Hon'ble Judge presiding in Court Room No. 10, 4th Floor, Old Building, Small Causes Court, L. T. Marg, Mumbai - 400 002, on 30th October, 2023 at 2.45 p.m., in person or through authorized Pleader duly instructed to answer the Plaint of the Plaintiffs abovenamed.
Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence.
YOU may obtain the copy of the said Plaint from the Court Room No. 10 of this Court.

Given under seal of the Court, this 13th day of September, 2023
SEAL
Sd/-
I/c Registrar

PUBLIC NOTICE

Under the instructions and information from my client, notice is hereby given that my client is negotiating with **(1) MR. BHAUSAHEB GENU OMBALE, (2) MR. PRASAD BHARAT KHARE,** both residing at Pune, for purchasing land situated Village **Kunenama**, Taluka Mawal, District Pune and more particularly described in the **Schedule** hereunder.

Any Person/s having any claim or right, title, and interest and demand of whatsoever nature into or upon or in respect of the said land, is hereby required to make the same known in writing along with all Original documents to the under signed at his office address hereunder, within the period of 15 days from the date hereof at the expiration of which, it shall be presumed that such person/s claiming or having any such claim right, title and interest have willfully waived or abandoned and the sale will be completed without any regard to any such claim/s.

: SCHEDULE OF THE PLOT :

All that piece and parcel of land bearing Survey No. 40 Hissa No. 1/2, area admeasuring 01 H = 87.50 Ares and assessed at Rs.00/00 Paice situated at Village Kunenama, within the limits of Gram Panchayat Kunenama, Taluka Maval, Dist. Pune

Dated this 21st day of October, 2023.

Sd/-
Adv. Chetan M. Pandya
38, Ward 'C', Opp. Bus Stop, S. P. Road (Station Road), Lonavla-410 401

PUBLIC NOTICE

The Notice is hereby given to the public that our clients are negotiating with MR. PRAKASH VELJI GALA AND FALGUNI PRAKASH GALA residing at Flat No. 12, 2nd Floor, Shree Vishwakarma CHS Ltd., Ram Mandir Road, Vile Parle (East), Mumbai-400057 for purchase of their following Flat (more particularly described in the schedule hereunder written) for a valid consideration.
The said sellers MR. PRAKASH VELJI GALA AND FALGUNI PRAKASH GALA have represented to our client that they have purchased the Said Flat under Agreement Dt.18/05/2009 which is duly registered on 18/05/2009 with Sub Registrar of Assurance, Andheri-2 under Sr. No. BDR4-04313-2009.
The said sellers have represented that the said Flat is only Mortgage to the Sangli Urban Co-Operative Bank, except the charge of Sangli Urban Co-Operative Bank the Said Flat is free from all other encumbrances and charges and they are entitled to sell the said flat properties Obtaining NOC from the Sangli Urban Co-Operative Bank.
Therefore, any person having or claiming to have any right, title, interest to or in the below mentioned properties or in any part thereof or any claim by way of or under or in the nature of any agreement, license, mortgage, sale, lien, gift, trust, inheritance, charge, etc. should inform to the undersigned within 14 days from the date of publication of this notice with necessary supporting evidence of his/her claim. If objection is not received within 14 days, our client will finalize the deal and claims or objections received thereafter will not be considered.

SCHEDULE OF THE PROPERTY

ALL THAT Flat No.12, 2nd floor, admeasuring about 55.75 Sq. mtrs. Carpet in "SHREE VISHWAKARMA CO-OPERATIVE HOUSING SOCIETY LTD." situate at 6, Ram Mandir Road, Vile Parle(East), Mumbai – 400 057. Alongwith five shares of Rs.50 each bearing shares from 46 to 50 under Certificate No. 10 Dt. 27.10.1990 the structure of the building is standing on the plot of land bearing CTS No. 984,984/1. to 984/7 and final Plot No. 92, TPS. I, Vile Parle of Village – Vile Parle (East) Taluka – Andheri, District – Mumbai Suburban.
Dated this 21st day of October 2023.

Sd/-
KIRTI NAGDA & ASSOCIATES
Advocate High Court,
C/605, Eastern Court Building ,JC of Tejpal & Parleshwar Road, Above Barista & Tosa Restaurant, Opp. Railway Station, Vile Parle (East), Mumbai - 400 057

PUBLIC NOTICE

Notice is hereby given that our clients are intending to acquire from **REMARKABLE FISCAL COMPANY PVT. LTD** all that premises being Office Premises No. 101-B, admeasuring 990 Sq. Ft. (built-up area) i.e. 786.92 Sq. Ft. (Carpet area) on the 10th floor in B wing of the building known as **"Mittal Court"** in Mittal Court Premises Co-operative Society Limited, situated on land bearing Cadastral Survey No. 1961 of Colaba Division at 224, Nariman Point, Mumbai-400021 (**"said Unit"**) together with 5 (Five) fully paid-up shares of Rs. 50/- (Rupees Fifty Each) bearing Distinctive Nos. 946 to 950 (both inclusive) under Share Certificate No.190 dated 1st September, 1986 and 5 (Five) fully paid-up shares of Rs.50/- (Rupees Fifty Each) bearing Distinctive Nos. 951 to 955 (both inclusive) under Share Certificate No. 191 dated 1st September, 1986 (**"said Shares"**). The said Unit and the said Shares are hereinafter collectively referred to the said Property.
The following original documents in relation to the said Property are reported to be missing and or lost and or not traceable:
(I) The Original Agreement for Sale dated 17th February, 1981 executed between Messers Ajay Corporation and Andamans Timber Industries Limited and
(ii) The Original Indenture dated 26th August, 1989 executed between Andamans Timber Industries Limited and Cimmco International – Division of Cimmco Birla Limited in respect of the said Property.
(iii) This Public Notice is hereby given to the public at large regarding the loss of the above original documents. Further, in case if any person has found the same, and or is possession of the same they are hereby requested to inform the same and handover the same to the undersigned i.e. Dua Associates, Advocates & Solicitors at their office at 116, Free Press House, 11th Floor, 215, Backbay Reclamation III, Nariman Point, Mumbai 400 021, within 7 (seven) days from the date hereof.
Dated this 23rd day of October, 2023

Dua Associates
Advocates & Solicitors,
116, Free Press House, 11th Floor, 215, Backbay Reclamation-III, Nariman Point, Mumbai – 400021.

THE CITY CO-OPERATIVE BANK LTD., MUMBAI
Thane Branch, Shop No.2, Gr. Flr., Jayanand CHS Ltd., M.G.Road Thane (West) 400602.

CORRIGENDUM

Published Three 'Z' Forms in Fress Press Journal and **Navshakati** on **12/10/2023 of Account M/s.Balaji sizer and Mr. Omkar K. Rapelly Kindly read as Plint Nos.103 to 106** instead of 103 & 106.

PUBLIC NOTICE

This is to state that Sheel Jeet Co-operative Housing Society Ltd. has preferred a Recovery application vide No. 49/2023 before the office of the Deputy Registrar, K East Ward having address at Building No. A/1, Room No.315, 3rd Floor, Wadala Truck Terminal, near RTO Office, Wadala East, Mumbai 400037 against Shri Vijay Rathod and Shri Bipin Rathod having address at Shop No. 6, Sheel Jeet Co-operative Housing Society Ltd., Plot No. 239/240, Natwar Nagar Road No. 5, Jogeshwari East, Mumbai 400060. Shri Vijay Rathod and Shri Bipin Rathod are hereby informed that they are the defaulters and are required to pay the outstanding to the Applicant society.
The hearing of the said application is kept on 30th October 2023 at 3.00pm before the Hon'ble Deputy Registrar, K East ward.
Shri Vijay Rathod and Shri Bipin Rathod are hereby requested to remain present if they so desire.
This public notice is being given with a view to invite reply, rejoinder from the concerned parties.

Sd/- **Sd/-**
Hon.Secretary **Hon. Chairman**
Sheel Jeet Co-operative Housing Society Ltd.
Plot No. 239/240, Natwar Nagar Rd. No. 5, Jogeshwari East, Mumbai 400060
Date: 21.10.2023 Place: Mumbai

PUBLIC NOTICE

Mrs Mythili Mohan and Mr Mohan Krishnamurty (Mrs and Mr Mohan) had given Mrs Madhhubala Lathesh Kumble (Mrs Kumble) permission to use their Flat No. A/407, located on the 4th floor of Oberoi Park View CHS Ltd., Thakur Village, Kandivali (East), Mumbai 400101, vide a Leave and License Agreement that ended on 14th October 2020.

Mrs and Mr Mohan had /has reasons to believe that Mrs Kumble and her husband have left Mumbai, as nobody knows their whereabouts. Since the license agreement ended in October 2020, Mrs and Mr Mohan were unable to use their flat for two years and now after the demise of Mrs. Mohan on 11th June, 2022, Mr. Mohan has been unable to use his flat for another year. He intends to take legal action against Mrs Kumble for this deprivation.

This notice serves as a notification to Mrs Kumble to contact Mr Mohan in writing within seven days of the publication of this notice. She must pay a sum of Rs. 15,66,000/- towards license fees and Rs.10,00,000/- towards damages and remove any of her belongings from the flat. Failing to do so will give Mr Mohan the right to prosecute Mrs Kumble legally. He further reserves the right to induct any other party into the flat on a leave and license basis, giving them the authority to dispose of any belongings left in the apartment without further notice or claim.

Mr Mohan will give a one-time reward of Rupees Five Thousand to anyone who, within 7 days from the date of this publication, provides, at the undersigned's address, with credible information and proof of Mrs Kumble's whereabouts to help Mr Mohan prosecPUBLIC NOTICE
ute her.

K. Mohan
Flat No. C101,
Rangoli Vasant Utsav
Thakur Village Kandivali (E)
Mumbai-400 101.

PUBLIC NOTICE

The Public at Large is hereby notified that myclients **Messers D.G.S Land Developers (India) Private Limited**, have duly acquired from Messers Inder-Mohini Co-operative Housing Society Limited, under Registered Development Agreement and Special Power of Attorney, the Re-development rights, pertaining to their Society's Ownership property viz:All that Piece and Parcel of Plot of land, admeasuring about 815 square meters or thereabouts, bearing C.T.S. No.22/1 of Village: Ward-G-Ward, Taluka:CTSO-CTS Bandra, District-Mumbai Suburban, along with the society building structure standing thereon, known as **"INDER MOHINI CO-OPERATIVE HOUSING SOCIETY LIMITED"**, as more particularly described in the Schedule hereunder written, from the aforesaid Society (being the Present Lawful Owners/Holders), interalia in respect thereof, with a view to construct the New Building thereon with intention to sell, transfer and assign, the New Flats/Shop/s Premises (excluding the New Flats/Shops reserved for the Society Members) to the Prospective Buyers, interalia in respect thereof and in that context if any Person/s (Legal, Natural or Juristic) had or have any Right, Title, Interest, Claim, Demand, Charge or Objection of any nature or kind, in any way or manner whatsoever, in respect of the said scheduled property or any part or portion thereof, then the same should be notified/lodged in writing, (with Certified Documentary Evidence in Support thereof), with the undersigned by Registered Speed Post with A/d, within 14 days from the date of Publication hereof, failing which such Right, Title, Interest, Claim, Demand, Charge or Objection (if any), shall be deemed to have been waived/given up or abandoned forever and my clients shall complete the aforesaid Re-development, in accordance with law, which please note.

THE SCHEDULE OF THE SAID PROPERTY

All that Piece & Parcel of Plot of Land, admeasuring about 815 square meters or thereabouts, bearing C.T.S. No.22/1 of Village:Ward-G-Ward, Taluka/CTSO-CTS Bandra, District-Mumbai Suburban Dist., situated lying and being at Linking Road, Extension, Santacruz West, Mumbai-400 054, along with the building structure standing thereon & known as **"INDER-MOHINI CO-OPERATIVE HOUSING SOCIETY LIMITED"**, consisting of Ground plus Three Floors having 21 Ownership Flats/Shops Premises, belonging to the Society Members therein.

Dated this 23rd Day of October, 2023.

Mr. Monesh R. Sharma
Advocate High Court, Mumbai,
Flat No.102/A, Ginni Apartments, Rani Sati Marg, Malad (East), Mumbai-400 097.